

BEFORE THE CENTRAL ADMINISTRATIVE
NEW BOMBAY BENCH
NEW BOMBAY

Stamp No.116/90 ORIGINAL APPLICATION No.305/90.

Shri P.R.Poddar,
Nasik. .. Applicant

V/s

Principal Kendriya Vidyalaya,
Central School,
Devalali. .. Respondent.

Coram: Hon'ble Mr. M.Y.Priolkar, Member(A)

Hon'ble Mr. N.R.Chandran, Member(J)

Dated: 23-4-1990

Oral Judgement

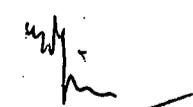
(Per. Mr. M.Y.Priolkar, Member(A))

Neither the applicant nor his advocate is present.

2. The applicant is an employee of the Kendriya Vidyalaya, Nagpur, and being aggrieved by certain orders passed by the Dy. Director General, Kendriya Vidyalaya Sangathan as also by Principal of Kendriya Vidyalaya, has approached this Tribunal for quashing and setting aside these orders.

3. It is an undisputed fact that this Kendriya Vidyalaya is run by a Society which is an independent entity though it is owned and controlled by the Central Government. There is no notification under section 14(2) of the Administrative Tribunal's Act 1985 to bring this Society within the jurisdiction of this Tribunal. In view of this, this application is not maintainable before this Tribunal and is accordingly rejected with no order as to costs.


(N.R.Chandran)
Member(J)


(M.Y.Priolkar)
Member(A)